

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 418/TT/2014

- Subject : Determination of transmission tariff for 2014-19 tariff period for Asset I : 765 kV S/C Solapur-Pune TL and LILO of 400 kV D/C Pune-Parli at Pune GIS Sub-station with associated bays and equipments, 2 x 1500 MVA, 765/400 kV ICT 1&2 at Pune (GIS) and 240 MVAR, 765 kV Bus Reactor and 765 kV, 240 MVAR Switchable Line Reactor at Pune (GIS) Sub-station with associated bays, Asset-II: LILO of 400 kV D/C Aurangabad-Pune TL at Pune GIS Sub-station with associated bays and 400 kV, 50 MVAR Line Reactor under “ Transmission System associated with Krishnapatnam UMPP-Part B” in Western Region.
- Date of Hearing : 6.4.2016
- Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Madhya Pradesh Power Management Company Limited and 7 others
- Parties present : Shri A. M. Pavgi, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri Piyush Awasthi, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL
Shri Subhash C Taneja, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff of **Asset I** : 765 kV S/C Solapur-Pune TL and LILO of 400 kV D/C Pune-Parli at Pune GIS Sub-station with associated bays and equipments, 2 x 1500 MVA, 765/400 kV ICT 1&2 at Pune (GIS) and 240 MVAR, 765 kV Bus Reactor and 765 kV, 240 MVAR Switchable Line Reactor at Pune (GIS) Sub-station with associated bays, **Asset-II**: LILO of 400 kV D/C Aurangabad-Pune TL at Pune GIS Sub-station with associated bays and 400 kV, 50 MVAR Line Reactor



under "Transmission System Associated with Krishnapatnam UMPP-Part B" in Western Region for 2014-19 tariff period.

- b) As per the investment approval dated 9.2.2012, the instant assets were scheduled to be commissioned on 9.10.2014. The assets were commissioned on 6.3.2015 and 3.4.2016 and there is time over-run in case of both the assets. He submitted that the time over-run is due to delay in land acquisition of Pune (GIS) Sub-station due to RoW problems. He requested to condone the time over-run and allow tariff as claimed by it.
- c) The petitioner has submitted that there is some cost escalation for both the assets. The completion cost exceeds the approved apportioned cost.

2. The Commission directed the petitioner to submit the information sought in RoP dated 24.11.2014 along with the necessary certificates and the following information on affidavit with an advance copy to the beneficiaries by 14.4.2016:-

- a) Reasons for time over-run along with documentary evidence in the chronological order;
- b) Reasons for cost over-run
- c) Auditor's Certificate and revised tariff forms.
- d) Actual COD along with RLDC certificate.
- e) RCE along with the approved apportioned cost for both the assets.
- f) Details of IDC & IEDC upto SCOD and from SCOD to actual COD on cash basis.
- g) Initial Spares discharged on cash basis as on COD and post COD.

3. The Commission further directed the respondents to file reply by 21.4.2016, failing which the matter would be decided on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

